

THE SECOND SCHEDULE

(See section 476)

FORM No. 3

BOND AND BAIL-BOND AFTER ARREST UNDER A WARRANT

(See section 81)

I, _____ (name), of _____, being brought before
the District Magistrate of _____ (or as the case may be) under a warrant
issued to compel my appearance to answer to the charge of _____, do hereby bind myself to
attend in the Court of _____ on the _____ day of _____ next, to answer to the
said charge, and to continue so to attend until otherwise directed by the Court; and, in case of my making
default herein, I bind myself to forfeit, to Government, the sum of rupees _____

Dated, this _____ day of _____, 19____.

(Signature)

I do hereby declare myself surety for the above-named _____ of _____ that
he shall attend before _____ in the Court of _____ on
the _____ day of _____ next, to answer to the charge on which
he has been arrested, and shall continue so to attend until otherwise directed by the Court; and, in case of
his making default therein, I bind myself to forfeit, to Government, the sum of rupees _____

Dated, this _____ day of _____, 19____.

(Signature)
